

MINISTRY OF FINANCE

(Department of Revenue)

NOTIFICATION

New Delhi, the 17th July, 2025

S.O. 3268(E).— In exercise of the powers conferred by sub-section (1) of section 50 of the Prohibition of Benami Property Transactions Act, 1988 (45 of 1988) and in consultation with the Chief Justice of the respective High Court, the Central Government hereby makes the following amendments in the notification of the Government of India, Ministry of Finance (Department of Revenue), published in the Gazette of India, Extraordinary, Part II, section 3, sub-section (ii) *vide* notification number S.O. 5323(E), dated the 16th October, 2018, namely:-

2. In the said notification, in the Table,-

(i) against serial number 5, for the entries under column (3), the following entries shall be substituted, namely:-

“Court of XII Additional Sessions Judge, Raipur.”;

(ii) against serial number 21, for the entries under column (3), the following entries shall be substituted, namely:-

“Special Court (Communal Riots), Jaipur.”.

[Notification No. 117/2025/F. No. 149/144/2015-TPL-Part(2)]

SAMUEL PITTA, Dy. Secy. (Tax Policy & Legislation)

Note: The principal notification was published in the Gazette of India, Extraordinary, Part II, section 3, sub-section (ii) *vide* notification number S.O. 5323(E), dated the 16th October, 2018.